

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE, CHENNAI**

Original Application No. 98 of 2020 (SZ)


IN THE MATTER OF:

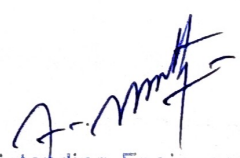
Tribunal on its own motion *SUO MOTU*
Based on the News Item in the
Dinamalar Chennai Edition dated 02.07.2020,
"If the encroachments are removed totally, Narayanapuram Lake will
become Source of drinking water".

...Applicant(s)

With

1. The Secretary to Government of Tamil Nadu
Public Works Department, Secretariat
Fort St. George Chennai 600 009.
2. The Secretary to Govt. of Tamil Nadu
Department of Environment,
Govt. Secretariat,
Fort St. George Chennai,
Tamil Nadu - 600 009.
3. Additional Chief Secretary to Govt. of Tamil Nadu
Municipal Administration and Water Supply Department
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu - 600 009.
4. The Chairman
Tamil Nadu Pollution Control Board
No. 76, Anna Salai, Guindy,
Chennai, Tamil Nadu - 600 032.
5. The District Collector
Chennai District
62, Rajaji Salai, Fourth Floor,
Chennai, Tamil Nadu 600 001.


Junior Engineer, W.R.D.,
Irrigation Section
Padappai - 601 301


Superintending Engineer, PWD.,
PALAR BASIN CIRCLE, WRD.,
Chepauk, Chennai - 600 005.

6. Greater Chennai Corporation
Rep. by its Commissioner
Ripon Building, Chennai – 600 003.


...Respondent(s)

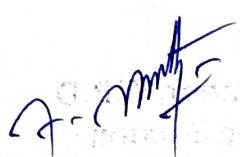
**REPORT FILED BY THE SUPERINTENDING ENGINEER, WRD, PALAR
BASIN CIRCLE, CHENNAI**

I, A. Muthiah, son of Asokan, aged about 58 years officiating as Superintending Engineer, Water Resources Department (WRD), Palar Basin Circle, having my office at the PWD campus, Chepauk, Chennai-5, Kanchipuram submit my report as follows in compliance of the order dated 04.08.2022 made by this Hon'ble Tribunal in the Original Application herein. I am filing this report on behalf of the first respondent herein also.

2. The Hon'ble National Green Tribunal, Southern Zone, Chennai has taken up the O.A.No.98 of 2020 (SZ) on its own motion suomotu based on the news item in the Dinamalar daily newspaper dated 02.07.2020 with the caption 'if the encroachments are removed totally, the Narayanapuram lake will become drinking water source.

3. The Hon'ble Tribunal took cognisance of the allegation in the news item that It is alleged in the newspaper report that originally the lake was having an extent of 120 acres situated in Pallikaranai, Perungudi Zone. Due to large scale encroachment, the extent of lake was reduced to 45.05 acres.


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This lake was earlier used for the purpose of providing drinking water apart from acting as a rain water harvesting system and also to facilitate the inflow of water through water canal and drains.

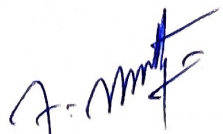
4. The Narayanapuram Eri in Sholingananllur Taluk has a capacity of storing 0.14 Mcm of water for irrigation much long back to feed and extent of 106.48 acres. This eri is maintained by WRD. Due to agglomeration of the Chennai city in course of time, it has lost its original irrigation potential and mostly serves as an aquifers. Originally, this tank has its own catchment of 1.42 sq.miles and the water spread area is 0.07 sq.miles.

5. It is submitted that the Surveyors of the Sholingananallur Taluk of the Chennai District made a survey of the tank and identified only 7 temples constructed by encroaching the tank and sent the details of encroachments in Form I and II to the Assistant Engineer, WRD, Padappai Section on as mandated in the Tamil Nadu Protection of Tank and Eviction of Encroachment Act and Rules, 2007 for taking up eviction under the due process of law.

6. It is further submitted that the Chennai City Corporation has laid the road abutting the Narayanapuram *eri* with the approval of the Government which may prevent encroachment in the bund and water spread area of the *eri* and the Metro water is drawing water for domestic purposes from this *eri* presently.

7. It is submitted that show cause notices will be sent to those who are presently administering the temples to show cause as to why the

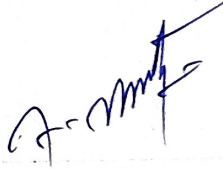

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encroachments should not be removed and if they file any documents to prove that they have propriety right in the land, the same would be sent to the Tahsildar, Sholinganallur to verify the records produced by them staking claim the land. If the encroachments are confirmed, Form III notice will be sent to the temple administrators and eviction would be carried out in the due process of law.

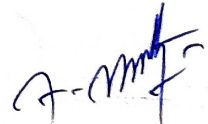
It is, therefore, prayed that this Hon'ble Tribunal may be pleased to take on record the submissions made above and pass appropriate further orders as deemed fit in the circumstances of the case and thus render justice.


Junior Engineer, W.R.D.,
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VERIFICATION

I, A. Muthaiya, son of Asokan, aged about 58 years officiating as Superintending Engineer, WRD, Palar Basin Circle, Chennai-5, do, verify that the submission made above are correct to the best of my knowledge and from records and I verify this on this 13th Day of August, 2022 at Chennai.


Superintending Engineer, PWD.,
PALAR BASIN CIRCLE, WRD.,
Chepauk, Chennai - 600 005.